

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.272/94

Date of order: 6.5.1997

Pema Ram : Applicant

Vs.

1. Union of India through General Manager, Western Railway, Headquarter Office, Churchgate, Bombay.
2. The Divisional Railway Manager, Western Railway, Divisional Office, Kota.
3. The Asstt. Personnel Officer(II), Western Railway, Divisional Office, Kota.

...Respondents.

Mr.D.K.Swamy - Counsel for the applicant

Mr.M.Rafiq - Counsel for the respondents.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member.

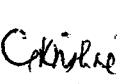
PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Shri Pema Ram has filed this application under Section 19 of the Administrative Tribunals Act, 1985 challenging his termination from service on the post of Bungalow Peon by respondent No.3 as being capricious and ~~un~~ violative of the provisions contained in Articles 14 and 16 of the Constitution.

2. We have heard the learned counsel for the parties and have perused the records.

3. The learned counsel for the respondents has produced before us a copy of the order dated 23.4.96 which indicates that the applicant was duly screened and as a result of his being successful he was empanelled and has been regularised in the post of Bungalow Peon scale Rs.750-940. In view of this order, the present O.A does not survive for consideration. The O.A is dismissed as having become infructuous. No order as to costs.


(O.P.Sharma)
Administrative Member.


(Gopal Krishna)
Vice Chairman.